

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 467/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
- Petitioner : NTPC Limited
- Respondents : Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL) & others.

Petition No. 501/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
- Petitioner : NTPC Limited.
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & others.

Petition No. 502/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
- Petitioner : NTPC Limited.
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & others.

Petition No. 64/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015

Petitioner : NTPC Limited (NTPC)

Respondents : AP Eastern Power Distribution Company Ltd. (APEPDCL) & Others

Petition No. 66/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corp. Ltd. (UPPCL) & others.

Petition No. 67/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various 'Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petitioner : NTPC Limited

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & others.

Date of Hearing : 27.2.2020



Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Shri A.S Pandey, NTPC
Shri V.K Garg, NTPC
Shri Rohit Lodha, NTPC
Shri Sachin Jain, NTPC
Shri Manoj Sharma, NTPC
Shri P. Piyush, NTPC
Shri S. P. Kesarwani, NTPC
Shri Manish Garg, UPPCL
Ms. Megha Bajpeyi, BRPL
Shri Ravin Dubey, Advocate, MPPMCL
Shri Anurag Naik, MPPMCL

Record of Proceedings

The representative of the Petitioner submitted the present Petitions have been filed, *inter-alia*, for approval of additional expenditure on installation of various Emission Control Systems of its Thermal Power Stations in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. The representative of the Petitioner submitted that the Petitioner has awarded the contracts for installation of Emission Control Systems through the competitive bidding. Out of four technologies recommended by Central Electricity Authority for SO₂ control, the Petitioner, except for its Tanda Thermal Power Project, has adopted Wet Lime based FGD System for all Projects as it is more advantageous over the life cycle of the Projects. With regard to Tanda Thermal Power Project, the Petitioner has opted for Dry Sorbent Injection based technology on account of various reasons such as space constraint and lower PLF, 0etc.

2. The learned counsel for the Respondent, Madhya Pradesh Power Management Company Limited (MPPMCL) in Petition No. 67/MP/2020 objected to the maintainability of the Petition and submitted that Petitioner has not complied with the provisions of the Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.

3. After hearing the representative of the Petitioner and the learned counsel for the Respondent, MPPMCL, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents immediately, if not already served. The Respondents were directed to file their replies by 18.3.2020 with an advance copy to the Petitioners who may file their rejoinders, if any, by 7.4.2020.

5. The Commission directed the Petitioner to file the following information by 11.3.2020:

- (a) Certificate to the effect that FGD technology adopted would meet the evaluation criteria as indicated by CEA in its advisory dated 7.2.2020 and would also meet the SO₂ emission norms specified by MoEF&CC; and
- (b) Detailed note with regard to selection of technology for the Plants based on the evaluation criteria as indicated by CEA in its advisory dated 7.2.2020.
- (c) Basis of cost claimed towards 'SNCR' and 'Combustion Modification' and certificate to the effect that the Plant would meet the NO_x emission norms stipulated by MoEF&CC after installation of the same; and
- (d) CEA in its advisory dated 7.2.2020 on FGD technology selection has advised that the Plants located on sea coast may prefer Sea based FGD technology. However, the Petitioner has selected Wet FGD based technology for Simhadri Super Thermal Power Station, Stage I and Stage-II in Petition Nos. 64/MP/2020 and 467/MP/2019 respectively. Accordingly, necessary justification for adopting the Wet FGD based technology instead of Sea-based FGD technology be provided.

6. The Commission directed that due date of filing the reply, rejoinder and additional information should be strictly complied with.

7. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**